

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 116
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Navotpad Surfactants Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(Liq.)

Order delivered on 28.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Sarwar Raza, Ms. Ishita Sharma, Mr. S. Ahmad
	Mr. Arnab, Advs.
For the Respondent	Mr. Gaurav Prakash, Adv. for R-1 and 2

ORDER

IA-2728(PB)/2019

Ld. Counsel for the non applicant-respondent No. 2 has not complied the order dated 06.12.2019 and he undertakes to comply with the order by filing an appropriate affidavit. Let the Ex-Directors-non applicant No. 2 attend the office of Liquidator on 06.03.2020 at 03:00 P.M to co-operate and submit the remaining documents and information to the Corporate Debtor.

List on 01.04.2020.

IA-270(PB)/2020

Ld. Counsel for the respondent No. 1 & 2 undertakes to file reply.

List on 01.04.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)